Annexure - 3

Name of Corporate Debtor : M/s. Genesis Infratech Private limited Date of Commencement of CIRP : 30.01.2025 List of Creditor as on : 20.03.2025 list of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)

ON COMPANY LIMITED ("ARC") LIMITED ("ARC") A PL and basement area (65,054 or with undivided proprioritionet share or individed proprioritionet share of individed proprioritionet share of indi															Amount in Rupees
Date of receipt Amount claimed admitted Amount of claims admitted Nature of Claim Amount coveed by guarante party? Verification party? mount claims party? Mount party? Mount party? </td <td>SI.</td> <td>Name of creditor</td> <td>Detai</td> <td>Is of Claim Received</td> <td></td> <td></td> <td>Details of Claim ad</td> <td>mitted</td> <td></td> <td></td> <td>Amount</td> <td>Amount</td> <td>Amount</td> <td>Amount</td> <td>Remarks if any</td>	SI.	Name of creditor	Detai	Is of Claim Received			Details of Claim ad	mitted			Amount	Amount	Amount	Amount	Remarks if any
Image: second	No.												of claims		
Image: Construction				Amount claimed							•				
I UV ASSET RECONSTRUCTI ON COMPANY LIMITED ("ARG") 1 UV ASSET RECONSTRUCTI ON COMPANY LIMITED ("ARG") 1 56104905.00 1 156104905.00			receipt		admitted	Claim	security interest				t claims		Admitted	verificatio	
1 IUV ASSET 17.02.2025 156104905.00 156104905.00 No 31.41 - - Details of Security relatives: All that: pares (S).054 states (D) with up area basis) total age and modived propriorate share (D) with up area basis) total age area (D) with up area basis) total age and modived propriorate share (D) with up area basis) total age and modived propriorate share (D) with the State or to any and the state or to any and the state or to any and the there with all the state or to any and there with all the state or to any and future buildings, executions, struct and machinera, and machinera, and and there with all there are there with all there are any and future with all there are any and there or all there are area (D) and there are area (D) and there are area (D) and there (D) and and therea (D) and there (D) and there (D) and (D) a									party?					n	
RECONSTRUCTI ON COMPANY LIMITED ("ARC")												set-off			
ON COMPANY LIMITED ("ARC") LIMITED ("ARC") A Comparison of the second se				156104905.00	156104905.00		156104905.00	156104905.00	No	31.41	-	-	-	-	
LIMITED ("ARC") LIMITED ("ARC"															parcels of Commercial Area (Built Up Area: 82,483
In and (on built-up area basis) total age a different state of the state of together with plant and machinery, a and future basis of the state of together with plant and machinery, a and future builtings, erections, struct and future builtings, erections, struct and together with all the description and together with all the dramper and together with all the dramper and the struct of or belonging to or in anywise appurt or belonging to or in anywise appurt or belonging to or in anywise appurt to sublighed, correction, struct or belonging to or in anywise appurt to sublighed, correction, struct or belonging to or in anywise appurt to be appurtenant theretor, AND ALL the title, interest, property, rails than d of the above description shall include of the above description shall include of the above description shall include after a basis description shall and the after a basis description shall and the after a basis description after a basis description after a basis after a basis description after a basis description after a basis						creditor									Sq. Ft.) and basement area (65,054 sq.ft.) together
admesuring 1,30,518.8 Sq. ft. or 12, (about 3, acte) in "General Mal" situa No. 485, 486 & 490, Vilese Khanpur, District Alwar, Bhiwadi, in the State o to gether with plant and machinery, a and future with plant and machinery, godown and construction of every kit description and together with all the drawings, easements and premises o or any part thereof or in Anyther appurt or usually held, occupied or enjoyed be appurtenant thereto ADD ALL the title, interest, property, claims and de whatsoever of the Mortgagor in, to a same, which description shall include of the above description which ery rejection a same, which description which ery rejection of any partice of the Abritagor in, to a same, which description shall include of the above description which ery rejection of a same, which description which ery rejection of any parkal Mehta, Mr. Sanjay Sahni and		LIMITED ("ARC")													with undivided proportionate share of leasehold
(about 3 acre) in "Genesis Mall" situa No. 485, 486 & 490, Village Khanpur, District Alway, Bhiwadi, In the State o together with plant and machinery, a and future buildings, erections, struct godown and construction of every ki description and together with all the drawings, easements and premises o or any part, easements and premises o o any part, easements and premises o o any part of the Above description whether pre- existence or constructed or acquired Detitals fortantors; Mr. Lailt Sand Pankaj Mehta, Mr. Sanja Sahni and I															land (on built-up area basis) total aggregate
No. 425, 436 & 490, Village Khanpur, District Alwar, Jahiwadi, in the State o to object with plantachinery, a and future buildings, erections, struct godown and construction of every kit description and together present or in anywise appurt or usually held, occupied or enjoyed be appured or in anywise appurt or usually held, occupied or enjoyed be appured by the the title, interest, property and and title, interest, property, calins and de whatsoever of the Mortgagor in, to a same, which description whether pre- existence or constructed or acquired Details Metra , Mr. Sarnjay Sahni and I															admeasuring 1,30,518.8 Sq. ft. or 12,130 sq.mt.
District Alwar, Bhiwadi, in the State of together with plant and machinery, a and future buildings, erected godown and construction of every kin description and together with all the drawings, easements and premises o or any part thereof whether present or belonging to or in anywise appurt or belonging to or in anywise appurt or usually held, occupied or enjoyed be appurtenant thereto AND ALL the tittle, interest, property, claims and de whatsoever of the Mortgagor in, to a same, which description shall include of the above description whether pre- existence or constructed or acquired Destinators : Mr. Lait Sand Pankaj Mehta, Mr. Sanjay Sahni and I															(about 3 acre) in "Genesis Mall" situated at Khasra
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and future buildings, erections, struct godown and construction of every kit description and together with all the drawings, easements and premises o or any part thereof whether present or usually hereof whether pre- existence or constructed or acquired <u>Detributed or acquired</u> <u>Pankaj Mehta, Mr. Sanjay Sahni and I</u>															District Alwar, Bhiwadi, in the State of Rajasthan
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Pankaj Mehta, Mr. Sanjay Sahni and I															existence or constructed or acquired hereafter.
															Detials of Guarantors: Mr. Lalit Sanduja, Mr.
Commotrade Pvt. Ltd.															Pankaj Mehta, Mr. Sanjay Sahni and M/s. Nextgen
															Commotrade Pvt. Ltd.
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Total 156,104,905.00 156,104,905.00 156,104,905.00 31.41 0 0 0		Total		156,104,905.00	156,104,905.00		156,104,905.00	156,104,905.00		31.41	0		0	0	

*Note: Tourism Finance Corporation of India has assigned its debt to UV Asset Reconstruction Company Limited (ARC) on 29.03.2025